Form No. 28

Order of Reference under Order XXVI, Rules 11 and 12 of the Code of Civil Procedure

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

ORDINARY ORIGINAL CIVIL JURISDICTION

SUIT NO. OF 19

CORAM :

DATE :

..... PLAINTIFF.

versus

..... DEFENDANT.

The plaintiff claims to have an account taken of the partnership dealings, etc, between him and the defendant and to have the partnership declared dissolved and wound up and the suit being this day called on for hearing and final disposal and upon hearing ..... Advocate for the plaintiff and ..... Advocate for the defendant and upon hearing evidence and perusing exhibits, this Court doth order that the said partnership do stand dissolved as from the ..... day of ..... 19. And this Court doth further order that notice of such dissolution be advertised by the parties in the Maharashtra Government Gazette and in ..... newspapers And this Court doth further order that notice of the said dissolution be also given by the parties to the Registrar of Firms And This Court doth further order that the suit be referred to the Commissioner for Taking Account to take an account of all dealings and transactions between the plaintiff and the defendant mentioned in the pleadings herein And This Court doth further order that the parties to this suit do appear before the said Commissioner And the Commissioner do ascertain and report to this Court within six months from the date of the lodging of a certified copy of this order in his office what balance, if any, is due by either of them the plaintiff and the defendant to the other of them and for the better taking of such accounts this Court doth further order that the said plaintiff and the defendant do produce before the said Commissioner all books, papers and documents in their custody, possession or power relating thereto And this Court doth reserve the further directions and costs of this suit until the said Commissioner shall have made his report And this Court doth lastly order that any of the said parties shall be at liberty to apply to the Court as there may be occasion.

Witness ..... Chief Justice at Bombay aforesaid, this ..... day of ..... 19 .

By the Court,

Prothonotary and Senior Master.

Sealer

The ..... day of ..... 19 .

Order of reference drawn on the application

of .....

Advocate for .....